

National Company Law Tribunal


Allahabad Bench

CP NO. (IB) 17/ALD/2017, CA 85/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.06.2017

NAME OF THE COMPANY: Ringta Industries Pvt. Ltd.

SECTION OF THE COMPANIES ACT: U/S 9 of I.B. code of 2016.

Sl. NO.	Name	Designation	Representation	Signature
1.	Santosh Mr. Amit Gupta	PCS	Company Respondent	
2.				

Order dated 28/06/2017 in the matter of CP No. (IB)

No.17/ALD/2017, CA No. 85/2017

None appears for the Operational creditor. Mr. Amit Gupta, PCS for the Corporate debtor, in the present matter.

This Bench now receives nomination / recommendation of I.R.P. from the Insolvency and Bankruptcy Board of India, suggesting the name of Mr. Manish Gupta, Flat No. 190, SFS Flats, Haus Khas, New Delhi-110016, Regn. No. IBBI/IPA-001/IP-00027/2016-17/1604. Email : manish.gupta @ jhalani.co. in, Mobile Nos. 0811119007 to act as I.R.P. in the Corporate debtor company. Accordingly, he is hereby appointed as I.R.P. in the present matter.

At this stage, learned PCS representing for the Corporate Debtor Company points out such an appeal against the impugned order of this Tribunal has already been preferred by the aggrieved party before the Hon'ble NCLAT, New Delhi, wherein, a notice has been ordered to be issued to the opposite party. The next date of

hearing is fixed on 5th July, 2017. In case, the I.R.P. takes possession of the Management of the Company, then its appeal may be become infructuous.

Keeping in view of such circumstances and in order to enable the aggrieved party to approach higher appellate forum to seek relief. The I.R.P. is further advised to defer to take action including paper publication in the matter till 6th July, 2017. Thereafter, he may act as per the order/ interim direction issued, (if any), by the Hon'ble NCLAT, New Delhi and as per the provision of I.B. Code.

A copy of this order be communicated to the IBBI Board as well as to the IRP for information.

Later on Sri Deepak Agarwal, Manager of the operational creditor companies entered appearance, which is noted.

Date-28/06/2017

— Sd —
Shri H P Chaturvedi (Member Judicial)